

Date : 12-09-2017

## NOTIFICATION

Ref. - Hon'ble High Court Letter No.A(Spl)/Misc/129/2014 dtd.16.05.2014

As per the above referred Hon'ble High Court letter in respect of Juvenile in conflict with law the Hon'ble High Court has issued the following guidelines which are incorporated in the above referred letter that the production of Juvenile in conflict with law before Regular Magistrate is contrary to the provisions of Juvenile Justice (Care and Protection of Women) Act, 2000.

In view of the said guidelines, the following Principal Magistrate, Juvenile Justice Board (City & Suburb), Umerkhadi, Mumbai will attend the **URGENT BAIL APPLICATIONS after Court hours** on the working days, Sundays and Holidays covering entire Mumbai jurisdiction, with immediate effect, shown as per following arrangement.

Name and Address	Month
<b>Shri. P. R. Shinde,</b> Principal Magistrate, Juvenile Justice Board (City), Umerkhadi, Mumbai <b>Address:</b> Building No. 06/25, Govt. Quarters, Haji Ali, Mumbai - 400 034. <b>Tel. No.</b> -- <b>Mob. No.</b> 9423766517	<b>October - 2017</b> <b>&amp;</b> <b>December - 2017</b>
<b>Smt. J. V. Pekhale-Purkar,</b> Principal Magistrate, Juvenile Justice Board (Suburban), 21 <sup>st</sup> Court, Umarkhadi, Mumbai <b>Address:</b> Tushar, 504, Churchgate, Mumbai. <b>Tel. No.</b> -- <b>Mob. No.</b> 9371643026	<b>November - 2017</b>

**N. B. - The Urgent Bail Applications should be preferred between 8.30 p.m. to 10.00 p.m.**

- 1 *The above arrangement should be scrupulously noted by the Advocates and parties. They should not trouble any Magistrate or Chief Metropolitan Magistrate, Mumbai at their residence for inquiries about the Night Bail Postings in respect of Juvenile.*
- 2 *The concerned Police Stations in Gr. Mumbai should depute their official along with the say in Bail Applications to appear before the above Magistrate at his/her residence. These directions should be followed scrupulously.*
- 3 *The charge of urgent Bail Applications of Principal Magistrate of Juvenile Justice Board, City/ Suburban during his/her leave period or absence in Headquarter shall be attended by another Principal Magistrate of Juvenile Justice Board.*

12-09-2017  
**(S. RAYADAV)**  
Chief Metropolitan Magistrate,  
Esplanade, Mumbai

**C.C. To:**

1. All Addl. Chief Metropolitan Magistrates & Metropolitan Magistrates, Mumbai.
2. Principal Magistrate, Juvenile Justice Board (City & Suburb), Umarchadi, Mumbai.
3. Commissioner of Police, Mumbai *(with request to circulate the said Order to all Police Stations, Gr. Mumbai through wireless system.)*.
4. Registrar, Esplanade, Mumbai.
5. Deputy Registrar/Asst. Registrars of all courts.
6. Office Superintendent.
7. Chief Police Prosecutor, Mumbai.
8. Municipal Commissioner, Mumbai.
9. The Inspector of Police, (C.Rly.), C. S. T., Mumbai.
10. The Inspector of Police, (W.Rly.), Mumbai Central.
11. The Presidents/Secretaries of Advocate Bar Associations of all centres, Gr. Mumbai.
12. Confidential Section.
13. Gazette Section.
14. Server Section, Esplanade.
15. Notification File.
16. Select File.